

15 hrs.

**STATEMENT RE: INQUIRY INTO
NOONDIH-JITPUR COLLIERY
ACCIDENT**

THE MINISTER OF LABOUR AND REHABILITATION (SHRI RAGHUNATHA REDDY) Sir, in exercise of the powers conferred under sub-section (1) of section 24 of the Mines Act, 1952, the Central Government have decided to appoint Shri R C Dutt, Retired Secretary to the Government of India, to hold an inquiry into the accident that occurred in the Noon dih-Jitpur Colliery (District Dhanbad in the State of Bihar) on the 18th March, 1973 causing loss of lives

The Central Government have also decided to appoint Shri Kanti Mehta, General Secretary, Indian National Mine-workers Federation, and Shri Lalit Burman, Secretary, Indian Mine-workers Federation, and two technical specialists to act as assessors in holding enquiry. Necessary formalities in this behalf are being completed.

Necessary notification constituting the Court of Inquiry will be issued. This Court shall make a report to the Central Government in terms of Sub-Section (4) of Section 24 of the Mines Act, 1952

MR DEPUTY-SPEAKER. Now we take up the Private Members' Business

**HINDU SUCCESSION (AMENDMENT)
BILL***

(Insertion of new Section 24A)

जेगन्नाथ राव जोशी (साजापुर) में प्रस्ताव करता हू कि—“कि हिन्दू उत्तराधिकार अधिनियम, 1956 का और संशोधन करने वाले विधेयक को वापिस लेने की मुझे अनुमति दी जाए।”

MR. DEPUTY-SPEAKER. The question is:

“That leave be granted to withdraw the Bill further to amend the Hindu Succession Act, 1956”

The motion was adopted

SHRI JAGANNATHRAO JOSHI: Sir, I withdraw the Bill

ABOLITION OF CAPITAL PUNISHMENT BILL—Contd

by Shri N K Sanghi

MR DEPUTY-SPEAKER Now we take up further consideration of the motion moved by Shri N K Sanghi on the 9th March, 1973 —

“That the Bill to provide for the abolition of capital punishment, be taken into consideration”

Only five minutes are left. Shri Ram Niwas Miridha was on his legs on the last occasion

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) Sir, he has gone on some urgent work

MR DEPUTY-SPEAKER Can he substitute himself in the middle of the speech? I do not think this is permissible (*Interruptions*). The point is that Mr Ram Niwas Miridha was on his legs on the last occasion. Today he has not been able to come and Mr Mohsin wants to speak in his place. I do not think it is in order that one Minister will substitute another in the middle of the speech. Therefore I will treat the speech of Mr Ram Niwas Miridha as having been concluded, and I Call Mr Sanghi now to reply

SHRI N K SANGHI (Jalore) I am grateful to you, Sir, for giving this ruling which is in the establishment of proper parliamentary procedure